

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.106
C.P.(IB)/179(AHM)2021

Proceedings under Section 9 IBC

IN THE MATTER OF:

Jagdish
V/s
OYO Hotels and Homes Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 22/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. T S Suresh, Advocate a/w.
: Ms. Aparna, Advocate
For the Respondent : Mr. Saurabh Soparkar, Sr. Advocate a/w.
: Mr. Rohan Lavkumar, Advocate

ORDER

Learned Sr. Counsel for the respondent submits that three similar matters of the present application of the same operational creditor has already dismissed by Coordinate Bench of this Tribunal being Court No. 2, which is mentioned below:

1. CP (IB) 180 of 2021 dated 16.02.2024
2. CP (IB) 28 of 2023 dated 30.11.2023
3. CP (IB) 226 of 2022 dated 04.04.2024.

However, Learned Counsel for the applicant seeks indulgence to place on record the some additional affidavit and also to distinguish the decision taken by the Coordinate Bench in those matters. Learned Counsel for the applicant also seeks time to place on record the NeSL Certificate being record of default Form-D, within a period of two weeks, by giving an advance copy to the other side.

Re-list on 03.05.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)